

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

Mentioning

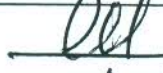

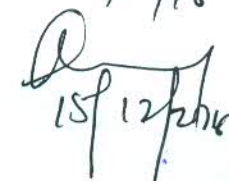

C.P. No. 48 /1996

I.A.No. 71/2016

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (T) Shri S.Vijayaraghavan**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th December, 2016, 10.30 A.M

Name of the Company		Chotoo Sud. -Versus- Bhagwan Finance Corporation (P). Ltd. & Ors.	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- | | | | |
|-----|--|---------------------------|---|
| (1) | C. Sud | Petitioner | 
15/12/16 |
| (2) | PRABHAT LUCH ADVOCATE | for Chotoo Sud | 
15/12/16 |
| 3. | Ms. Sutapa Ray Choudhary
Advocate | for Respondent Company | 
15/12/16 |
| 1) | Sankar Mitra
Sachchidanand Pandey
with
Sanjay Thakur
Aritra Basu | for executor to the will. | 
15/12/16 |


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ORDER

The petitioner in person, Ld. Counsels for Mrs. Sharoo Sud and the Respondent No. 1 and the Ld. Counsels for the Executor of Estate of Late Shri Amrit Lal Sud are present.

I.A.No. 71/2016 has been moved simply for recalling the order dated 16/11/2016 in C.P.No. 48/1996. Order dated 16/11/2016 was passed in I.A.No. 24/2016 (relating to C.P.No. 48/1996) whereby I.A.No. 24/2016 was returned to the applicant on the ground that C.P.No. 48/1996 has been dismissed. In fact I.A.No. 378/2014 is pending regarding restoration of C.P.No. 48/1996 wherein, after hearing the parties arguments, order has been reserved and it is to be decided whether C.P.No. 48/1996 is still alive or not.

In view of the circumstances mentioned above at this stage I.A.No. 71/2016 is not maintainable, hence rejected.


(S. Vijayaraghavan)
Member (T)


(Vijai Pratap Singh)
Member (J)